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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 110 of 1994

J.K. Saxena Applicant.

Versus

Union of India
and others Respondents.

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, I.M.

(By Hon. Mr. S. Das Gupta, Member (A))

Heard Sri J.K. Saxena, applicant in person on
the question of admission.

This O.A. No. 110 of 1994 has been filed for
the relief that the order of removal and also
appellate and revisional order be quashed on the
ground that the applicant was not given any opportunity
to put in his defence and that he was exonerated from
the charges in criminal case of similar matter.

2. The petitioner has already agitated this matter
before the Principal Bench of the C.A.T. under O.A.
No. 2359 of 1988. The Principal Bench in their order
dated 25.5.1989 had directed the Railway Administration
to dispose of the revision application filed by the
applicant on merits in accordance with law within
a period of 6 months from the date of receipt of the
certified copy of the order.

3. The petitioner submits that he is not aware
of the order of the respondents on the revision
application filed by him ~~and~~ ^{or} whether or not the
same has been disposed of.

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4. In the facts and circumstances stated above, we are of the view that the present application in the manner it has been filed is not maintainable. The petition is, therefore, dismissed. There will be no order as to costs.

J. K. Mehta
Member (J)

W. P.
Member (A)

Dated: 11.2.1994
(n.u.)